nt>

12.04 hrs.

ENFORCEMENT OF SECURITY INTEREST AND RECOVERY OF DEBTS LAWS (AMENDMENT) BILL*,2004

Title: Introduction of the Enforcement of Security Inerest and Recovery of Debts Laws (Amendment) Bill, 2004.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): Sir, on behalf of my senior colleague, Shri P. Chidambaram, I beg to move for leave to introduce a Bill to amend the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and further to amend the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and the Companies Act, 1956....(*Interruptions*)

PROF. VIJAY KUMAR MALHOTRA (SOUTH DELHI): Sir, I want to raise an objection at this stage.

MR. SPEAKER: There is no notice in front of me.

PROF. VIJAY KUMAR MALHOTRA : Sir, this Bill should be sent to the Standing Committee.

MR. SPEAKER: Let your notice come to me, I will decide.

PROF. VIJAY KUMAR MALHOTRA : He is introducing the Bill now.

MR. SPEAKER: That does not mean the Bill is passed.

PROF. VIJAY KUMAR MALHOTRA : At the introduction stage itself I have a right to say that the Bill be sent to the Standing Committee..

MR. SPEAKER: You have made your point.

ो. विजय कुमार मल्होत्रा : अध्यक्ष जी, शिवराज जी पाटिल यहां बैठे हुए हैं। उन्होंने यह कहा था कि हर बिल पार्लियामेंट्री स्टेंडिंग कमेटी में भेजा जाएगा, लेकिन अभी तक जितने भी आर्डिनेंस आए हैं, उनमें से एक भी बिल को पार्लियामेंट्री स्टेंडिंग कमेटी में नहीं भेजा गया है।

अध्यक्ष महोदय : अभी तक इंट्रोड्यूस नहीं हुआ है। इंट्रोडक्शन के बाद ही तो पार्लियामेंट्री स्टेंडिंग कमेटी में भेजे जाने का सवाल उठेगा। Let the Bill be introduced first.

The question is:

> "That leave be granted to introduce a Bill to amend the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and further to amend the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and the Companies Act, 1956."

The motion was adopted.

SHRI S.S. PALANIMANICKAM: I introduce the Bill.

MR. SPEAKER: Shri Malhotra, you wanted to say that the Bill be sent to the Standing Committee. Well, I have noted it.

प्रो. विजय कुमार मल्होत्रा : अध्यक्ष महोदय, इस हाउस की कन्वेंशन है कि सभी बिलों को पार्लियामेंट्री स्टेंडिंग कमेटी को भेजा जाता है। श्री शिवराज वी. पाटिल ने कहा था कि कोई भी बिल हो, भले ही एक लाइन का फर्क हो, उसे पार्लियामेंट्री स्टेंडिंग कमेटी को भेजा जाना चाहिए। यहां सरकार कई आर्डिनेंस ला चुकी है। मैं जानना चाहता हूं कि उनमें से कितने बिल पार्लियामेंट्री स्टेंडिंग कमेटी को भेजे गए हैं ?

MR. SPEAKER: I have noted your submission.

प्रो. विजय कुमार मल्होत्रा : इस बिल के बारे में आपने क्या डिसीजन लिया है ?

MR. SPEAKER: I will decide on it. I cannot work as fast as you can.

Item No. 12, Shri Palanimanickam.

*Published in the Gazette of India, Extraordinary, Part-II, Section-2,

dated. 06-12-2004